

9.A.350/1025/2018

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, KOLKATA

PARTICULARS OF THE APPLICANT:

Pravakar Prasad Gupta, son of Krishna Prasad Gupta, aged about 41 years, residing at Village Chhoti Keshopur (Near Shiv Sai Mandir), Post Office - Jamalpur, District - Munger, Bihar, Pin 811214

..... APPLICANT

V E R S U S

- i) The Union of India, through General Manager, Eastern Railway, Fairlie Place, Kolkata 700 001
- ii) The Chief Personnel Officer, Eastern Railway, Howrah Division, Howrah 1
- iii) The Principal Chief Commercial Manager, Eastern Railway, Howrah Division, Howrah 1
- iv) The Senior Divisional Personnel Officer, Eastern Railway, Howrah 1

..... RESPONDENTS

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CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
KOLKATA

No.O A /350/1025/ 2018

Date of order: 18.07.2018

Coram : Hon'ble Mr. A. K. Patnaik, Judicial Member

For the applicant : Mr. A. Chakraborty, counsel

For the respondents : None

ORDER(Oral)

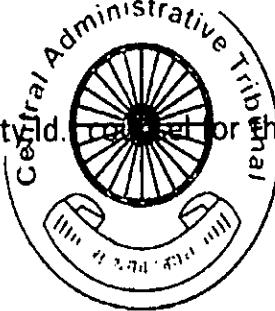
A. K. Patnaik , Judicial Member

This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

“8.(a) An order do issue directing the respondents to consider the case of the applicant for his posting in Malda Division since he applied for inter-railway transfer to Malda Division.”

2. Heard Mr. A. Chakraborty, Id. counsel for the applicant. None appears for the respondents.

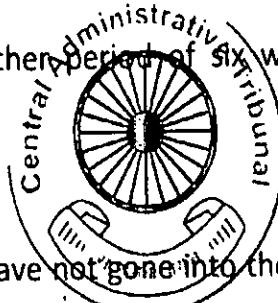
3. Mr. A. Chakraborty, Id. counsel for the applicant submitted that though the applicant filed a detailed representation to the Respondent No. (iv) i.e. the Senior Divisional Personnel Officer, Eastern Railway, Howrah 1 on 15.06.2018 ventilating his grievances therein (Annexure A/3), he received no response to the same till date. Mr. Chakraborty further submitted that the applicant would be satisfied for the present if a direction is given to the Respondent No.(iv) i.e.. the Senior Divisional Personnel Officer, Eastern Railway, Howrah 1 or any other competent authority to consider and dispose of the representation of the applicant dated 15.06.2018(Annexure A/3) as per rules within a specific time frame.



W.A.

4. Though no notice has been issued to the respondents, I think it would not be prejudicial to either of the parties, if the above prayer of the Id. counsel for the applicant is allowed.

5. Accordingly the Respondent No. (iv) i.e.. the Senior Divisional Personnel Officer, Eastern Railway, Howrah 1 or any other competent authority is directed to consider and dispose of the representation of the applicant dated 15.06.2018(Annexure A/3) by passing a well reasoned order as per rules and regulations governing the field within a period of six weeks from the date of receipt of this order and communicate the result to the applicant forthwith. After such consideration if the grievance of the applicant is found to be genuine, then the respondents shall take expeditious steps for granting the consequential benefits to him within a further period of six weeks from the date of taking decision in the matter.



6. It is made clear that I have not gone into the merits of this case and all the points raised in the representation are kept open for consideration by the respondent authorities as per rules and regulations governing the field.

7. With the aforesaid observations and directions, the O.A. is disposed of at the stage of admission itself.

8. As prayed by Id. counsel for the applicant, a copy of this order along with the paper book be transmitted to Respondent No.(iv) by the Registry by speed post for which Id. counsel for the applicant shall deposit the cost by Monday i.e. 23.07.2018.

(A. K. Patnaik)
Judicial Member